

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.186/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M

Name of the Company	Naviplast Traders Pvt.Ltyd & Ors.-Versus-R.G.Shaw & Sons Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 SUMIT BINANI, RP

Corporate Debtor

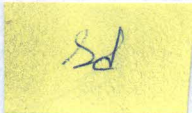
Sumit Binani
29.11.2017

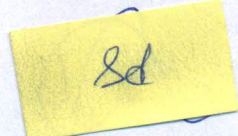
ORDER

Shri Sumit Binani, Ld. Resolution Professional (RP) has filed progress report wherein he has informed that he had made a request to Insolvency and Bankruptcy Board of India for filing complaint against the promoter-Director u/s. 236 of the I & B Code.

It is pertinent to mention here that the extended term of the resolution process is going to expire on 07/12/2017. If no resolution plan is finalised, liquidation order is to be passed. It is expected from the RP when he was not getting cooperation then action may be initiated u/s. 70 of the I & B Code against the promoter-Director.

List on 07/12/2017.


(Jinan K.R.)
Member (J)


(V.P.Singh)
Member (J)